REFERENCE TO THE LOCKING UP OF "SAMACHAR BHARATI" OFFICE ,

SHRI GHULAM RASOOL MATTO (Jammu and" Kashmir): Mr. Deputy Chairman, Sir, yesterday purely on humanitarian grounds, I raised the issue of the employees of Samachar Bharati ! who have not been paid their dues for the last three months in Delhi and for the last 12 months in the State Capitals. After this "hulla-gulla" was created in this House, the General Manager, Mr. Ghan-shyam had gone to the office End had locked it. He was going to Italy, and that was mentioned by me yesterday. But now he has locked the entire premises. Sir, 1 would, through you. invite the attention of the Government to this grave injustice to about 100 people who are working in Samachar Bharati in Delhi and I would request the Government to kindly intervene and help those poor people who are working there.

SHRI SURESH KALMADI (Maha-rashtra): The Government must intervene immediately. *(Interruptions).*

MR. DEPUTY CHAIRMAN: Please, one by one.

श्री लाल कृष्ण आडवाणी (मध्य प्रदेश): उपसभापति जी, साधारणत: संसद में यदि कोई मामला उठाया जाता है तो अपेक्षा यह होती है कि जो अन्याय हो रहा है उस का परिमार्जन होगा । परन्तु आज तो हम स्तम्भित रह गये हैं यह देखकर कि कल क्योंकि समाचार भारती और हिन्दुस्तान समाचार का मामला यहां पर उठा तो आज सुबह जब समाचार भारती के कर्मचारी वहां गये तो देखा कि बिना नोटिस के दफ्तर बन्द कर दिया गया है, लाक कर दिया गया है । अगर कोई उद्योगपति ऐसा ज्यादती करे तो सारा सदन खड़े हो कर कहता कि इस तरह की ज्यादती नहीं होने दी जायगी, अन्याय नहीं होने दिया जायेगा । मेरा निवेदन है कि कल सत्र समाप्त हो रहा है। यह मामला समाचार भारती और हिन्दुस्तान समाचार से संबंधित है । हिन्दुस्तान में जो भाषायी न्यूज एजेन्सीज हैं उनसे सम्बन्धित है। उन के यहां घोर संकट है । मैं बताऊं कि समाचार भारती में इ एस आई का पेमेंट नहीं हो रहा है, पी एफ का पेमेंट नहीं हो रहा है । दिल्ली के कर्मचारीयों को पिछले तीन महीने से पेमेंट नहीं, बाकी हिन्दुस्तान भर के कर्मचारियों की तो अलग-अलग समस्या है । इतना घोर संकट है दोनों एजेन्सीज में कि इसका कुछ न कुछ परिमार्जन, कुछ न कुछ निराकरण सरकार को करना चाहिए । मैं निवेदन करूंगा कि सत्र समाप्त होने से पहले सरकार इस बारे में एक कांप्रिहेंसिव स्टेटमैन्ट दे और हमको कुछ राय प्रकट करने का मौका दे ।

The House should not be adjourned without taking the House into confidence as to what the Government proposes to do in respect of the financial crises that afflict the two agencies. The employees' welfare particularly is a matter of deep concern to us.

MR. DEPUTY CHAIRMAN: Now the matter has been brought to the notice of the Government. It was raised yesterday and today also it has been raised. *(Interruptions)* Please hear me. The matter is quite serious'. 1 can see it. I hope that the Government will look into the matter and if it is not possible to come before this House, I hope the Government will inform the other House. *(Interruptions)*

श्री मनुभाई पटेल (गुजरात): कल मामला पूरा उठाया गया और आज ताला लग गया । . . (व्यवधान)

श्री उपसभापति: आप बैठिये । गवर्नमेंट का काम है देखना, उसमें समय लगता है।

It is a different corporation. *(Inlerup-tions)* I am asking the Government to look into the matter and apprise the House of the situation, what steps can be taken. So, now that matter is over. *(Interruptions)* Please don't record any-body.

I am calling Dr. Bhai Mahavir now.

श्री रामानन्द यादव (बिहार): आप हमारी बात भी सुनिए ...(व्यवधान)...

श्री उपसभापतिः सारे सदन की बात सुन ली गई। आप अपनी बात सरकार से कहिए कि कुछ करें। आपको इस बारे में कुछ पता नहीं है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN; Please sit down... *(Interruptions).* Mr, Dipen. Ghosh, what do you want now? I think the Press people have known that Shri' Dipen Ghosh is taking up their cause... *(Interruptions).*

SHRI DIPEN GHOSH (West Bengal): I take strong obejctiom to this. I am not inclined to get my name publicised. You said that Lok Sabha will discuss it...

MR. DEPUTY CHAIRMAN: No, I did not say that.

SHRI DIPEN GHOSH: You said so. But it was raised in this House. Then you did not allow the Minister to reply. After that the management has taken advantage of it and declared a lock-out. It is an illegeal lock-out. Why don't you issue a directive to the Government to make a statement in the House?

MR. DEPUTY CHAIRMAN: Did you not hear what I said?

SHRI DIPEN GHOSH: You said that the other House will discuss it.

MR. DEPUTY CHAIRMAN: I did not say that. I said that the Government will take note of this fact. I said that the Government should take note of the agitation and the views of the Members here and apprise the House of the situation, if possible. If it is not possible, the other House is sitting. They can do it there.

SHRI DIPEN GHOSH: Why is it not possible?

MR, DEPUTY CHAIRMAN: Your Party is also running a Government.

SHRI DIPEN GHOSH: Yes, I know it should be possible.

MR. DEPUTY CHAIRMAN ; Please resume your seat. Yes, Dr. Bhai MahaWr.

DR. BHAI MAHAVIR : (Madhya Pradesh): It is only something happening in Delhi. Can they not make a statement in just one day?

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): It is after all a Government company.

श्री उपसभापति : भाई महावीर जी आप कालिंग अटेंशन पर बोलिये।

डा. भाई महावीरः कम से कम सरकार को इस बारे में कुछ तो बताना चाहिए।

श्री हुक्म देव नारायण यादव (बिहार): मेरा व्यवस्था का प्रश्न है। मैं बड़े अदब के साथ कहना चाहता हूं कि जो अभी माननीय सदस्य बोल रहे थे तो आसन की ओर से यह कहा गया कि आप बैठ जाइये। अखबार वालों ने आपकी बात सुन ली है।

श्री उपसभापतिः और कैसे समझाऊं।

श्री हुक्म देव नारायण यादवः हम सदन को, सरकार को बात सुनाने के लिए आते हैं, प्रेस को सुनाने के लिये नहीं। आसन की तरफ से यह कहा जा रहा है कि अखबार वालों ने सुनली है आपकी बात, यह ठीक नहीं है।

आप यह कैसा आक्षेप कर रहे हैं। यह सदन है। हम सरकार को सुनाने के लिये आते हैं, प्रेस को सुनाने के लिये नहीं।